

[7 March, 2000]

RAJYA SABHA

12.00 Noon

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Law, Justice and Company Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL): Sir, on behalf of Shri Ram Jethmalani, I lay on the Table, under sub-section (3) of Section 642 of the Companies Act, 1956 a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs):—

- (1) G.S.R. 788(E) dated 29.11.1999 publishing the Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 1999.
- (2) G.S.R. 58(E) dated 20.1.2000 publishing the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2000. [Placed in Library. See No. LT-1399/2000]

Report and Accounts (1998-99) of the Narmada Control Authority, Indore and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY) : Sir, on behalf of Dr. C.P. Thakur, I lay on the Table a copy (in English and Hindi) of the Annual Report and Accounts of the Narmada Control Authority, Indore, for the year 1998-99, together with the Auditor's Report on the Accounts 1999. [Placed in Library. See No. LT-1127/1999]

Report and Accounts (1998-99) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, Uttar Pradesh and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (PROF. CHAMAN LAL GUPTA): Sir, on behalf of Shri Sharad Yadav, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, Uttar Pradesh, for the year 1998-99, together

with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-1197/1999]

Notifications of the Ministry of Health and Family Welfare and Report and Accounts (1997-98) of the Medical Council of India New Delhi and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI N.T. SHANMUGAM): Sir, I lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health), under Section 23 of the Prevention of Food Adulteration Act, 1954 , alongwith the delay statement and extracts of existing PFA Rules, 1955:—

G.S.R. 64(E) dated 3.2.1998 publishing the Prevention of Food Adulteration (1st Amendment) Rules, 1998.

G.S.R. 175(E) dated 6.4.1998 publishing the Prevention of Food Adulteration (4th Amendment) Rules, 1998.

G.S.R. 177(E) dated 6.4.1998 publishing the Prevention of Food Adulteration (3rd Amendment) Rules, 1998. [Placed in Library. See No. LT-1313/2000]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under sub-section (3) of Section 32 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966 :—

- (1) G.S.R. 715 (E) dated 2.12.1998 publishing the Post-Graduate Institute of Medical Education and Research, Chandigarh, (Amendment) Regulations, 1998.
- (2) G.S.R. 152 (E) dated 26.2.1999 publishing the Post-Graduate Institute of Medical Education and Research, Chandigarh, (Amendment) Regulations, 1999. [Placed in Library. See No.